

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION No. 69 (RE-2007) / 2004-2009
NEW DELHI, Dated: 27 December, 2007

S.O. (E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 2.1 of the Foreign Trade Policy – 2004-09, the Central Government hereby amends Schedule – I (Imports) of the ITC(HS) Classifications of Export and Import Items, 2004-09 as under:

“The Genetic Engineering Approval Committee (GEAC), set up by the Ministry of Environment & Forests has accorded ‘one time approval’ for import of GM Soyabean oil (crude de-gummed/ refined form) derived from Round-up-Ready Soybean for the purpose of consumption after refining. Therefore, Condition No. 18 of Chapter 1A (General Notes Regarding Import Policy) notified vide Notification No.2 (RE-2006)/2004-2009 dated 7.4.2006 will not apply to the import of said Soyabean Oil till further orders.”

2. This is in continuation to earlier Notification No. 54 (RE-2006)/2004-2009 dated 13th March, 2007.
3. This issues in public interest.

Sd/-
(R.S. Gujral)
Director General of Foreign Trade
And Ex-Officio Additional Secretary to the Govt. of India

(Issued from File No 01/89/180/178/AM03/PC-IA)